GOVERNMENT OF INDIA
MINISTRY OF SHIPPING
DIRECTORATE GENERAL OF SHIPPING
BETA BUILDING, 9th FLOOR
I-THINK TECHNO CAMPUS
KANJUR MARG (EAST)
MUMBAI - 400042

File No. CR/16(4)/2009-Vol. - IV

Addendum to M.S. Notice No. 16 of 2016

Dated: 10.10.2017

<u>Subject: Implementation of the Maritime Labour Convention, 2006 – the inspection and certification of the maritime labour conditions of Indian flag ships – reg.</u>

In exercise of the powers conferred by section 218A, read with section 457, of the Merchant Shipping Act, 1958 (44 of 1958), as amended, the Central Government, having regard to the provisions of the Maritime Labour Convention, has notified the Merchant Shipping (Maritime Labour) Rules, 2016, which came into force with effect from 29.02.16, vide the Ministry of Shipping, Govt. of India's Notification G.R.F. 202(E) dated 29.02.16.

- 2. The Directorate General of Shipping, Govt. of India has vide Merchant Shipping Notice No. 16 of 2016 [File No. CR/16(4)/2009-Vol.-IV] dated 08.12.16 laid down an elaborate end to end comprehensive & composite process of Inspection and certification of Indian flag ships, in line with the MLC-2006. In the said M.S. Notice the Indian flag ships holding a valid 'Statement of Compliance' were required to obtain a fresh Maritime Labour Certificate within one year from 09.10.16, i.e. before 09.10.17 or before the expiry of the validity of their 'Statements of Compliance', whichever is earlier, under Rule 24(7) of the M.S.(Maritime Labour Rules) 2016 and Regulation 5.1.3 of the MLC 2006.
- The Directorate General of Shipping has received representation from ship owners association expressing difficulty being faced by some of their member lines in obtaining a fresh Maritime Labour Certificate before 09.10.2017.

- 4. Considering the practical difficulty of the ship owners it has been decided to extend the said due date for obtaining the Maritime Labour Certificate by the Indian flag ships in accordance with the procedure set out in the said M.S. Notice No.16 of 2016 for further period of thirty days i.e. up-to 09.11.17.
- 5. This issues with the approval of Director General of Shipping.

Sd/-

(Subhash Barguzer)

Deputy Director General of Shipping (Crew)

To,

- 1. Nautical/Engineering/Naval Architecture/Training/SD Branch of the Directorate.
- 2. Principal Officer, Mercantile Marine Department Offices Mumbai, Chennai, Kolkata, Kandla, Kochi.
- 3. Surveyor-in-charge, Mercantile Marine Department Office Jamnagar, Murmagoa, Mangalore, Tuticorin, Vishakhapatnam, Paradip, Haldia, Port Blair, Noida.
- 4. All Shipping Companies/INSA/ICCSA.
- 5. Indian Register of Shipping/Llyod's Register Group Limited/Bureau Veritas/American Bureau of Shipping/Nippon Kaiji Kyokai/Korean Register of Shipping/RINA Services S.P.A/DNV GLAS
- 6. Hindi Section
- 7. Computer section for upload on Website.

Copy to: The Secretary to Govt. of India, Ministry of Shipping, Transport Bhavan, 1, Parliament Street, New Delhi – 110001.